

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE
অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 72 দিশপুৰ, মঙ্গলবাৰ, 1 জুন, 1999, 11 জ্যৈষ্ঠ, 1921 (শক)
No.72 Dispur, Tuesday, 1st June, 1999, 11th Jyaistha, 1921 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 1st June, 1999

No.LGL.42/93/52. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XII OF 1999

(Received the Assent of the Governor on 29th May, 1999)

THE ASSAM PROFESSIONS, TRADES, CALLINGS AND EMPLOYMENTS TAXATION (AMENDMENT) ACT, 1999.

AN
ACT

further to amend the Assam Professions, Trades, Callings and Employments Taxation Act, 1947.

Preamble.

Whereas it is expedient further to amend the Assam Professions, Trades, Callings and Employments Taxation Act, 1947, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act VI
of 1947.

It is hereby enacted in the Fiftieth Year of the Republic of India as follows :-

Short title,
extent and
commencement.

1. (1) This Act may be called the Assam Professions, Trades, Callings and Employments Taxation (Amendment) Act, 1999.

(2) It shall have the like extend as the principal Act.

(3) It shall come into force at once.

Amendment
of section 12A.

2. In the principal Act, in section 12A, in sub-section (3), for the words "an enrolled", occur between the words 'If' and 'person', the word "any" shall be substituted.

Amendment
of section 12B.

3. In the principal Act, in section 12B, the words "an enrolled", occur between the words 'If' and 'person', the word "any" shall be substituted and for the words "a registered", occur between the words 'or' and 'employer', the word "an" shall be substituted.

Amendment
of the Schedule.

4. In the principal Act, in the Schedule, in Serial No. 6(a), in the first paragraph, between the words 'in Assam' and the punctuation mark ':', the punctuation marks, words and figures "except companies registered under the Companies Act, 1956 and firms registered under the Partnership Act, 1932" shall be inserted.

Central
Act 1
of 1956
Central
Act 9
of 1932.

M.K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.